

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.72 of 2020

IN THE MATTER OF:

Sark Infraprojects Pvt. Ltd.

...Appellant

Versus

Registrar of Companies, West Bengal

...Respondent

For Appellant: Shri Jai Anant Dehadri, Advocate

For Respondent: None

ORDER
(Virtual Mode)

13.01.2021 Counsel for Appellant submits that beyond period of 45 days permissible to file Appeal, there is further delay of 40 days. Perused I.A. No.1104 of 2020. For reasons stated, the delay is condoned.

Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondent, let Notice be also issued through e-mail.

List the Appeal 'for admission (after Notice) hearing' on 18th February, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

rs/md